

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF P.S.T.S LOGISTICS PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	P.S.T.S LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/01/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090IN1991PTC020186
5.	Address of the registered office and principal office (if any) of corporate debtor	P.S.T.S Logistics Private Limited 48, II Floor, Wavoo Mansion, Rajaji Salai, Chennai, Tamilnadu- 600 001
6.	Insolvency commencement date in respect of corporate debtor	Order Date : 01.11.2021 Order Received : 02.11.2021
7.	Estimated date of closure of insolvency resolution process	01.05.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Solomon Rajesh Jayasingh - IBBI/PA-002/IP-N00802/2019- 2020/12509
9.	Address and e-mail of the interim resolution professional, as registered with the Board	NO.2 Balaraman Street Guduvancheri, Kancheepuram District Chennai - 603202 ip.solomonrajeshj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	NO 2 Balaraman Street Guduvancheri, Kancheepuram District, Chennai - 603202 clrp.psts@gmail.com
11.	Last date for submission of claims	16.11.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **P.S.T.S LOGISTICS PRIVATE LIMITED** on **01.11.2021**.

The creditors of **P.S.T.S LOGISTICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **16.11.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date and Place :


: Solomon Rajesh Jayasingh
IBBI/PA-002/IP-N00802/2019-2020/12509
: 03.11.2021 Chennai

